695 Proclamation Under Article 356 of the

The Deputy Chairman in the chair

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION IN RE-LATION TO THE STATE OF BIHAR

THE MNISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I Jay on the Table a copy (in English and Hindi) of the Proclamation [G.S.R. No. 327 (E) issued by the President under clause (2) of article 356 of the Constitution on the 4th April, 1995, revoking the Proclamation made by him on the 28th March, 1995, in relation to the State of Bihar, under claue (3) of the said article.

[Placed in Library. See No. LT-7460/951.

PAPERS LAID ON THE TABLE

- I. Report and Accounts (1993-94) of the! Central Silk Board, Bangalore, and related papers.
- II. Report and Accounts A1993-94) of the Jute Manufactures Development Council, Calcutta and relatel papers.

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): Madam, I lay on the Table—

 I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 12 and section 12A of the Central Silk Board Act, 1948:—

(i) Annual Report of the Central Silk Board, Bangalore, for the year 1993-94.

(ii) Annual Accounts of the Central Silk Board, Bangalore, for the year 1993-94 and the Audit Report thereon.

(iii) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reason for the delay in laying the papers mentioned at (1) above.

[Placed to Library. See No. LT-

II. A copy each (in English and Hindi) of the following papers:—

(i) Ninth Annual Report and Accounts of the lute Manufactures Development Council, for the year 1993-94, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the above Council.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.. [Placed in Library See No. 7448/95).

Notifications of the Ministry of Finance Department of Revenue

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY): Madam, I lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-Section (2) of section 38 of the Central Excises and Salt Act, 1944, together with Explanatory Memoranda on the Notifications:—

 (1) GSR No. 37(E), dated the 19th January, 1995, seeking to amend Rules 52A, 57G and 57GG of the Central Excise Rules, 1994. (Placed in Library. See No. LT-7188/95).

(2) GSR No. 83(E), dated the 22nd February, 1995, seeking to amend Rule 57G of the Central Excise Rules, 1944.

(3) GSR No. 126(E), dated the 10th March, 1995, seeking to amend Notification No. 32/94-CE(NT), dated the 4th July, 1994.

(4) GSR No. 127(E), dated the 10th March, 1995, seeking to amend Rules 57G and 173Q of the Central Excise Rules, 1944. (Placed in Library. See No. Lt-7459/95].